[Shri A. C. George]

- (ii) (a) Report (1971) of the Tariff Commission on the continuance of protection to the Aluminium Industry. [Placed in library See No LT—1274|71]
 - (b) Government Resolution No. 1(1)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [Placed in libraty, See No. L1-1275/71].
- (2) A statement showing reasons as to why the documents mentioned at (1) (ii) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in library See No. LT—1276/71].
- (3) A copy of the Annual Report of the Central Silk Be aid for the year 1970 71 under section 12A of the Central Silk Board Act, 1948 [Placed in Illrary. See No LT-1277/71]
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —
 - (1) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969
 - (11) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 3ist December, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No. LT-1278/71]

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION No. 2718 ON 22ND JUNE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRIB N KUREEL) I beg to lay on the Table a statement correcting the reply given on the 22nd June, 1971, to Unstarted Question No 2718 by Shri N.E. Horo regarding the assistance to States for damage due to floods, together with a statement giving reasons for the delay in correcting the reply. [Placed in Library. See No 17 1279/71]

10 09 hrs

CORRECTION OF ANSWER TO S Q No 1646 DATED 9-8 1971 RE PILFERAGE OF 1 O C. PRODUCTS IN THE LASTERN REGION

THE MINISTER OF PETROLFUM AND CHEMICALS (SHRIP C. SETHI). While laying on the Table of the House the reply to Started Question No 1646 on 9-8 1971, I had, inter alia stated in reply to Part (a) of the question that the Indian Oil Corporation Limited at Calcutta had secessed only two complaints of pilferage of products by private tank truck contractors viz (1) from its own Installation Manager at Rajbundh in November, 1971; and (u) from one of the customers in February, 1971 On the basis of the information now received from the Indian Oil Corporation Limited, the correct position is that the second complaint was received in December, 1970 by IOC's Budge Budge Installation.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I wish to add that the incorrect information ealer given was due to its having been obtained hurri-